

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/MP/2018

Subject : Petition for a direction to the Respondent to refund the back-up supply charges collected from the Petitioners, during the course of grant of inter State Open Access to the Petitioner, by contravening and violating the Central Electricity Regulatory Commission (Open Access in Inter State Transmission) Regulations, 2008

Date of Hearing : 11.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Godavari Biofineries Limited.

Respondent : State Load Despatch Centre, Karnataka

Parties present : Shri Anantha Narayana, Godavari
Shri M.G., Godavari
Shri V.C. Shukla, Godavari

Record of Proceedings

Learned counsel for the Petitioner submitted that present petition has been for declaration that the Respondent has no authority to collect back up power supply charges from the Petitioner for Inter-State Open Access transaction governed by the provisions of the Central Electricity Regulatory Commission (Open Access in Inter State transmission) Regulations, 2008. Learned counsel of the Petitioner relied on the Commission's orders dated 19.11.2012 and 9.10.2012 in Petition No.1/MP/2012 and 124/MP/2012 respectively and requested to admit the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the petition on the respondent immediately, if not served already. The respondent was directed to file its reply, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 15.1.2019. The Commission directed that due date of filing the replies and

rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**